

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. **31** (RE-2007)/2004-2009

DATED 4th October, 2007

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy (FTP), 2004-2009, as amended, the Central Government hereby makes the following amendments in FTP, 2004-2009 (Updated as on 19.4.2007).

1 Para 6.14 (b) (iv) shall be amended to read as under:

“(iv) EOU/EHTP/STP/BTP units may subcontract part of production process abroad and send Intermediate products abroad as mentioned in LOP. No permission would be required when goods are sought to be exported from subcontractor premises abroad. When goods are sought to be brought back, prior intimation to concerned Development Commissioner and Customs authorities shall be given”

This issues in Public interest.

Sd/-

(R.S.Gujral)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from File. No. 01/92/180/143 /AM08/PC-II)